

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)

MONDAY, THE THIRTIETH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 1894 OF 2015

**Between:**

Sai Krishna Travels Rep. M.Ramatataiah, S/o Venkataratnam, H.No.14-183, Sri Venkateshwara Swarny Lorry Office, Bhaskar Talkies Road, Gudivada, Krishna District, Andhra Pradesh State.

...PETITIONER

**AND**

1. State of Telangana, Represented by the Principal Secretary, Transport, Roads and Buildings (TR-I) Department. Secretariat, Hyderabad.
2. The Transport Commissioner, State of Telangana, Hyderabad.
3. State of Andhra Pradesh, Represented by the Principal Secretary, Transport, Roads and Buildings (TR-I) Department. Secretariat, Hyderabad.
4. The Joint Transport Commissioner & Secretary, Regional Transport Authority, Hyderabad, Telangana State.
5. The Motor Vehicles Inspector, Transport Department Checkpost, Kodada, Nalgonda Dist. Telangana State.
6. The Asst. Motor Vehicles Inspector, Regional Transport Authority, Hyderabad(East), Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, in the nature of writ of Mandamus or any other appropriate writ, direction or order declaring the action of the respondent No. 6 in seizing the vehicle bearing No. AP 16 TA 1111 seized under Check report No.305779 Dt. 29.01-2015 as illegal and void and contrary to Q.O.Ms.No.43 Dt.01.06.2014 and consequently direct the respondents and their officials not to

collect or insist upon the petitioner to pay the quarterly tax in respect of petitioners Contract Carriage vehicles bearing Nos. AP 16 TA 1111, AP 16 TF 1111, AP 16 TA 4444, AP 16 TA 7777 if the quarterly tax is paid to either of the Telangana or Andhra Pradesh State upto 31.03.2015.

**I.A. NO: 1 OF 2015(WPMP. NO: 2547 OF 2015)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 4th respondent to release the vehicle of the petitioner bearing No. AP 16 TA 1111 which was seized under vehicle check report No. 305779, dt.29-01-2015 by the 6th respondent forthwith to the petitioner, pending disposal of the main writ petition.

**I.A. NO: 2 OF 2015(WPMP. NO: 2548 OF 2015)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents and their officials not to collect or insist upon the petitioner to pay the quarterly tax in respect of petitioner's Contract Carriage vehicles bearing Registration Nos. AP 16 TA 1111, AP 16 TF 1111, AP 16 TA 4444, AP 16 TA 7777 if the quarterly tax is paid to either of the Telangana or Andhra Pradesh States upto 31-03-2015 as per G.O.Ms. No. 43 dt. 01-06-2014 pending disposal of the Writ Petition.

**Counsel for the Petitioner : SRI B.SIVARAMAKRISHNAIAH**

**Counsel for the Respondents: GP FOR TRANSPORT**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**  
**AND**  
**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.1894 of 2015**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B. Siva Rama Krishnaiah, learned counsel for the petitioner submits that the cause in the writ petition does not survive for consideration on account of efflux of time.

The writ petition is therefore dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- T. JAYASREE**  
**ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To,

1. One CC to SRI B.SIVARAMAKRISHNAIAH, Advocate. [OPUC]
2. Two CCs to GP FOR TRANSPORT, High Court for the State of Telangana. [OUT]
3. Two CD Copies.

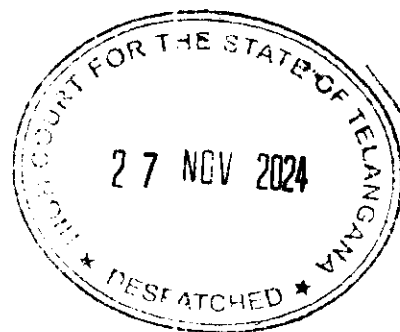
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**HIGH COURT**

**DATED:30/09/2024**



**ORDER**

**WP.No.1894 of 2015**

**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS  
WITHOUT COSTS**

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